

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 281 of 2013 &
I.A. No. 382 of 2013

Dated : 20th August, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Central Railway, Mumbai

..... Appellant(s)

Versus

Tata Power Co. Ltd. & Anr.

..... Respondent(s)

Counsel for the Appellant(s) : Mr. Mohammad Ali Choudhary for
Dr. Ashwani Bharadwaj

Counsel for the Respondent(s) : Mr. Vishal Anand
Ms. Divya Chaturvedi for R.1
Mr. Buddy A. Ranganadhan for R.2

ORDER

At last the learned counsel for the Appellant has filed the written notes today after serving copy on the other side.

The learned counsel for the Respondent submits that the issues raised in this Appeal have been covered by the Judgments of this Tribunal rendered earlier.

The learned counsel for the Appellant seeks some time to go through the same and make further submissions.

Post the matter for further hearing on **16.09.2014.**

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson